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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 78/2017 in TP 43/NCLT/AHM/2017  
With T.P. No. 43/NCLT/AHM/2017 (New)  
Gujarat High Court C.P. No. 296/2016 with C.A. No. 122/2016 (Old)

Coram:

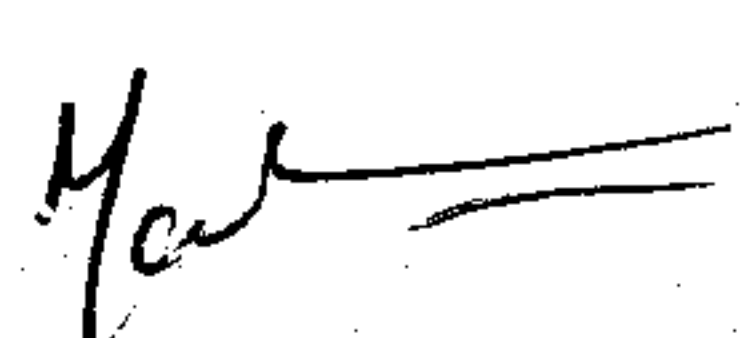
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2017**

Name of the Company: Leo Coats (India) Pvt Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MR. NAVIN PAHWA THAKKAR AND PAHWA ADVOCATES	ADV.		
2.				

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Petitioner.

Regional Director send representation stating that petitioner company has not submitted requisite information and requested this Tribunal to direct the petitioner to submit requisite information.


Learned Counsel appearing for petitioner stated that requisite information submitted to RD on 27.07.2017.

The representation of RD is dated 22.07.2017.

Hence, petitioner is directed to give requisite information to the RD, if not already given.

RD shall file representation within thirty days from the date of receipt of information.

List the matter on 04.09.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of August, 2017.